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O.A.No.216/2010

Ashok Kumar Mohanty Applicant.

Vs.

Union of India & Ors. Respondents.

ORDER DATED 30th APRIL, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. D.K. Mohanty, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Addl. Standing Counsel for Respondents.

2. Seeking computation of entire service period, that started right from 08.06.1981 for all service purposes, the applicant has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“...To direct the Respondents to regularize the service of the applicant from the date of initial appointment i.e. from 08.06.1981, as per the direction of Ministry of Defence and Headquarters of Eastern Naval Command dated 31.05./10.06.96 & 26.07.96 and also similarly placed persons have given the same.

To direct the Respondents to extend the consequential service & financial benefits to the applicant accord thereto.

It appears, the case of the applicant (who is presently engaged in Naval Armament Depot at Sunabeda) was referred to the Naval Headquarters for granting him necessary service benefits; the same is at correspondence stage for a considerably long time. Since, the grievance/s of the applicant is under consideration of the Respondents, this Original Application can be disposed of at the stage of admission with a direction to the Respondents to consider the grievances of the applicant as raised in Annexure-A/6 and dispose of the same with a reasoned order within a reasonable time at any rate within 45 days from the date of receipt of the copy of this order and grant him necessary relief as due and admissible under the rules.

Ordered accordingly.

3. With the above observations and directions this O.A. is disposed of. No order as to cost.

4. Copy of this order along with copy of this O.A. be sent to Respondents for compliance.

ADMN. MEMBER 